(Home) and representatives of Planning Commission and various other Ministries. The Sanctioning Committee consders in detail the Integrated Tribal Development Projects which are submitted by the State Governments. So far 24-1-T.D.Ps have been considered by the Sanctioning Committee and approved subject to certain observations.

Sing-da Dam in Afanipur

583. SHRI TOMPOK SINGH: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that work on the Singda Dam in Manipur has been started without obtaining approval of the Planning Commission by the . State Government;

(b) if so, what are the reasons for delay in according approval by the Planning Commission and what are the reasons for starting the work without the approval of the Commission;

(c) what is the cost involved in the project; and

(d) when was the actual work started and what is the present position of the work?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) No, "Sir. The Single Dam Project was accepted by the Planning Commission in December, 1974.

(b) Does not arise.

(c) As per the latest project report received from the Government of Manipur, the cost involved is Rs. 9.53 crorese for irrigation and water supply.

(d) Preliminary works on the project like approach roads, colony etc. were started during 1974-75. Work on the dam has been taken up in 1975-76 and is now in progress. Contract for the pam has been awarded to the National Projects Construction Corporation. The Corporation has collected rrachinery an[^] has excavat-

to Question^

ed the cut off trench in the right bank

Construction materials have also been collected.

Extension of Employment Guarantee Scheme in Maharashtra

584. SHRI S W. DHABE: Will the Minister of PLANNING be pleased to state whether the Central Government have taken any steps to extend to other States the Employment Guarantee Scheme as implemented by the Maharashtra Government in the rural areas of that State?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): Maharashtra Employment Guarantee Scheme is a State scheme included in the State Plan of Maharashtra. It was formulated by the State Government having regard to the local conditions. Similarly, production-oriented employment schemes formulated by certain other State Governments have been included in the respective State Plans which have been approved by the Planning Commission.

Change tn the pattern of examination for recruitment to I.A.S.

585. SHRIMATI AMBIKA SONI: Will the PRIME MINISTER be pleased to state-.

(a) whether it is a fact that the pattern of examination for recruitment to the Indian Administrative Service is being changed from the year 1977 in accordance with the recommendations of the Kothari Commission;

(b) if so, what are the details in this regard; and

(c) whether the existing system of education and examination in the universities is satisfactory to equip students to take I.A.S. Examination in the changed pattern?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE RE-[FORMS (SHRI OM MEHTA): (a) to

96

(c) The Kothari Committee have, in its report submitted to the Union Public Service Commission, suggested certain changes in the existing pattern of examination for recruitment to the I.A.S. and other Services. No decision has *yet* been taken on the recommendations of the Committee.

Tours of the Deputy Minister of Defence by Air Force planes

586. SHRI JAGJIT SINGH ANAND: Will the Minister of DEFENCE be pleased to state:

(a) whether there are any rules governing the tours of the Deputy Minister of Defence by Air Force planes;

(b) if so, what are the details thereof; and

Cc) how many times did the present Deputy Minister of Defence use the Air Force planes for tours during the last three years?

THE MINISTER OF DEFENCE (SHRI BANSI LAL): (a) and (b) There are instructions governing the use of the VIP Flight of the Indian Air Force, according to which the Deputy Minister of Defence, among others, entitled to the use of these aircraft on official duty if it is essential to do so. $>\sim$

(c) Seventy-four.

Transfer of technology in the pharmaceutical industry

587. DR Z. A. AHMAD: SHRI YOGENDRA SHARMA:

Will the Minister of PLANNING be pleased to state:

(a) whether an International Consultation Meeting on transfer of technology in the pharmaceutical industry was recently held in New Delhi; and

(b) if so, what are the details of the decisions taken at the meeting and with what results?

370 RS-4.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE): (a) Yes, Sir. The International Consultation meeting on "Transfer of Technology in the field of drugs and pharmaceuticals" was held in India from 22nd April, 1976 to 4th May, 1976.

(b) The proceedings of the meeting are being finalised.

Payment of freedom fighters' pension to S. Harbhajan Singh of Punjab

588. SHRI BANARSI DAS: Will the Minister of HOME AFFAIRS be pleas ed to refer to the answer to Unstarred Question 756 given in the Rajya Sabha on the 1st April, 1976 asd state:

(a) whether Government are aware that the Accountant General (Punjab) has stopped payment of freedom fighter's pension to S. Harbhajan Singh, a veteran freedom fighter of Punjab whose pension was sanctioned from the Central Revenues; and

(b) if so, what action Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b) The Accountant General did temporarily stop the payment of freedom fighters' pension to Shri Harbhajan Singh. The Accountant General has subsequently directed the Treasury Officer to release the pension.

Use of planes belonging to defence forces

589. SHRI BANARSI DAS; Will the Minister of DEFENCE be pleased to state the category of persons who can use planes belonging to the defence forces?

THE MINISTER OF DEFENCE (SHRI BANSI LAL); The President, the Vice President and the Prime Minister are entitled to use the planes of the defence forces. The Minister of